

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.472/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.18.01.2020/NCLAT/UR/140)**

**In the matter of:**

K. Kuppuswamy & Anr. .... Appellants

Versus

G.V. Ravikumar, Liquidator of  
Thirupur Suriya Textiles Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Kartik Malhotra, Advocate the Appellants.

**31.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 18.01.2020 and the Office after scrutiny of the Memo of Appeal on 21.01.2020, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 29.01.2020. It is stated in the Interlocutory Application (IA) that in the process of re-filing the Appeal, it was found that accompanying Affidavits were not drafted correctly on account of an inadvertent error. In order to rectify the mistake, the Counsel had to send the Affidavits afresh for the purpose of execution. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar